

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

ALLAHABAD this the 24th day of May, 2007.

HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J.

ORIGINAL APPLICATION NO. 345 OF 2007

Braj Sakhia, W/o Late Natthu Lal Gupta.
R/o Village- Bhauri, P.O. Bhauri, Distt. Chitrakoot

.....Applicant.

VE R S U S

1. Union of India through Its Secretary ,
M/o Communication, D/o Post, Dak Bhawan,
Sansad Marg, New Delhi.
2. Chief Post Master General, U.P. Circle,
Lucknow.
3. Superintendent of Post Offices, Banda.
4. Post Master General, Kanpur.

.....Respondent

Present for the Applicant:

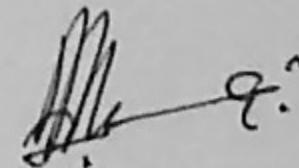
Sri S.N. Dwivedi

Present for the Respondents :

Sri

ORDER

The applicant is seeking a direction to the respondents to pass appropriate order with regard to gratuity and other benefits arising out of death of her husband Late Natthu Lal Gupta.



2. On going through the pleading on the O.A, it is clear that the respondents' authorities have not taken any steps with regard to the representation made by the applicant.

3. Having gone through the pleadings, it is clear that the respondents have not passed any orders with regard to the representation made by the applicant. Therefore, the competent authority in the respondents' department is directed to consider and decide the pending representation of the applicant in accordance with law within a period of three months from the date a certified copy of this order is filed.

4. The O.A is disposed of accordingly with no order as to costs.



(ASHOK S. KARAMADI)
MEMBER- J.

/Anand/